

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 320/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2018**

Name of the Company: Arpit Dubey, (Showworld Events Pvt. Ltd.)  
V/s.  
Registrar of Companies, MP.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JAY SURTI	PCS	APPELLANT	Jay Surti
2.				

**ORDER**

PCS Mr. Jay Surti is present for the Appellant.

*The* Representation received from the ROC.

No representation from Income Tax Department is received even after the issuance of notice. Appellant submitted that on restoration of the company and on filing of the statutory requirements to the ROC, company will be closed.

The order is reserved.

*Manara*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

*Harihar Prakash Chaturvedi*  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 27<sup>th</sup> day of August, 2018